

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:907
ANSWERED ON:28.11.2006
LOAN FROM RASHTRIYA MAHILA KOSH
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the loan taken from the Rashtriya Mahila Kosh (RMK) is not being repaid;
- (b) if so, the remedial measures taken by the Government to recover the said loan; and
- (c) the steps taken to ensure proper utilization of the said loan?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) The loan taken from Rashtriya Mahila Kosh (RMK) is being repaid as per repayment schedule of the RMK. The loan recovery rate is 91%.

(b) The following measures are taken by RMK to recover loan instalments overdue:-

- # Send demand notices to the defaulter organizations and closely follow up.
- # Blacklist the defaulter organization and advise all concerned Ministries of Central and State Governments, District Administration, Banks and other Funding agencies not to consider any grant/assistance to the defaulter organization.
- # Take steps for cancellation of their Registration in FCRA.
- # Start legal proceedings against them.

(c) In order to ensure proper utilization of the loan, the following steps are taken:-

- # The organization is asked to submit Utilization Certificate and Disbursement Certificate showing the details of the beneficiaries.
- # RMK's Monitor visits the organization and verifies all books and records at the NGO/Organization level to ensure full utilization of the loan disbursed by RMK.
- # The Monitor appointed by RMK also visits the SHGs who are financed out of the loan, verifies their books and records.
- # In certain cases, the Monitor verifies the assets of the SHG members created out of loan disbursed by the NGO/organization.
- # The borrowing NGO/Organization is asked to submit Quarterly Progress Reports showing the inflow and outflow of the funds.
- # It is mandatory for all the partner NGOs to submit annual report and audited balance sheet at the close of every financial year during the pendency of loan till the loan account is closed.